

18/19

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-222/96 in
OA-1310/95
with
CP-258/96 in
OA-718/94

New Delhi this the 9th day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

CP-222/96 in OA-1310/95

Shri Chhidu Singh,
S/o Sh. Roshan Lal,
R/o RS 60/5, Gali-9,
Tuglakabad Extension,
New Delhi-10. Petitioner

(through Shri KBS Rajan, advocate)

versus

Shri M.P. Modi,
Secretary to the Govt. of India
Deptt. of Telecommunications,
Sanchar Bhavan,
New Delhi. Respondent

(through Sh. E.X. Joseph, Sr. Counsel with
Ms. Jasmine Ahmed)

CP-258/96 in OA-718/94

1. O.P. Ruhil s/o Sh. Kanshi Ram
(S.No.7 in OA)
2. O.P. Watts s/o Sh. Pt. Matu Ram
(S.No.12 in OA)
3. Krishan Lal Monga s/o Sh. Kanshi Ram
(S.No.14 in OA)
4. Goverdhan Dass s/o Sh. Balkrishan Dass
(S.No.20 in OA)
5. Banwari Lal Vyas s/o Sh. Naval Kishore
(S.No.13 in OA)
6. Kailash Chan I s/o Sh. Hira Lal
(S.No.6 in OA)
7. Khyat Singh Rawat s/o Sh. Ram Singh
(S.No.16 in OA)
8. Umed Singh Gussain s/o Sh. C.S. Gussain
(S.No.18 in OA)
9. Jugal Kishore S/o Pt. Ram Pat
(S.No.33 in OA)
10. Amar Nagh V s/o Sh. Ratti Ram
(S.No.21 in OA)
11. Anrit Pal Singh s/o Sh. Kulwant Singh
(S.No.22 in OA)
12. Gobind Singh Gussain s/o Sh. S.S. Gussain
(S.No.23 in OA)
13. O.P. Gulati s/o Sh. C.K. Gulati
(S.No.24 in OA)
14. P.N. Sharma s/o Sh. Nikka Ram
(S.No.25 in OA)

15. Mangal Singh Rawat s/o Sh. Kalyan Singh
(S.No.26 in OA)
16. Sh. Madhva Nand Bahguna s/o Sh. J.R. Bahuguna
(S.No.27 in OA)
17. Jiwat s/o Sh. Thakur Dass
(S.No.29 in OA)
18. Blank
19. D.P. Joshi s/o Bishamber Datt Joshi
(S.No.30 in OA)
20. Rajinder Prasad s/o Sh. Vidya Dutt
(S.No.31 in OA)
21. Jita Ram Nuna s/o Sh. Sukh Ram
(S.No.67 in OA)
22. Ram Dev s/o Sh. Faquir Chand
(S.No.32 in OA)
23. Dal Chand I s/o Sh. Bansi
(S.No.58 in OA)
24. Hari Chand Sharma s/o Sh. Peru Lal
(S.No.47 in OA)
25. Blank
26. Smt. Krishna Chaudhary w/o H.L. Chaudhary
(S.No.38 in OA)
27. Smt. Raj Kumari Takkar w/o J.S. Takkar
(S.No.44 in OA)
28. Om Singh Rathi s/o Sher Singh
(S.No.40 in OA)
29. Usha Rani Kochhar w/o late Sh. Prem Kumar
(S.No.42 in OA)
30. Mahesh Kumar Malik s/o Mohan Lal
(S.No.49 in OA)
31. Shakuntla Kapoor w/o Sh. K.S. Kapoor
(S.No.48 in OA)
32. Smt. Ishwari Mamtani s/o C. Mamtani
(S.No.45 in OA)
33. Maya Chand s/o Sh. Lal Chand
(S.No.39 in OA)
34. Radhey Shyam Kathuria s/o B.D. Kathuria
(S.No.51 in OA)
35. Ram Krishan Sharma s/o J.R. Sharma
(S.No.46 in OA)
36. Smt. Satosh Bhardwaj w/o G.S. Bhardwaj
(S.No.43 in OA)
37. Diwan Singh Bist s/o Param Singh
(S.No.57 in OA)
38. Chander Mani Binjola s/o D.D. Binjola
(S.No.53 in OA)
39. Manohar Singh Syal s/o Diwan Chand
(S.No.52 in OA)
40. Jodh Singh s/o Sh. Hari Singh
(S.No.54 in OA)
41. Gurdev Ram Nigah s/o Sh. Iswar Dass
(S.No.68 in OA)
42. Chander Parkash Bhatia II s/o T.D. Bhatia
(S.No.59 in OA)
43. Satya Pal s/o Sh. Gautam Dev
(S.No.72 in OA)
44. Sham Lal I s/o Sh. Sukh Ram Dayal
(S.No.70 in OA)
45. Yad Ram s/o Harpal
(S.No.75 in OA)
46. K. Rajinder Singh s/o Harnam Singh
(S.No.90 in OA)
47. M.L. Joshi s/o Behari Lal Joshi
(S.No.91 in OA)
48. Gulab Rai s/o Sh. Panna Lal

- (S.No.92 in OA)
49. Vijau Kumar s/o Sh. Bishambar Dass
(S.No.94 in OA)
50. R.P. Dua s/o Sh. Ditta Dua
(S.No.95 in OA)
51. Chaudhary Ram s/o Sh. Sawaya Ram
(S.No.96 in OA)
52. C.L. Dhingra s/o Sh. Bhagwan Dass
(S.No.97 in OA)
53. Santosh Kumar s/o Sh. Shashi Bhushan
(S.No.98 in OA)
54. M.R. Dua s/o Sh. Ganesh Dass
(S.No.99 in OA)
55. N.L. Dua s/o R.D. Dua
(S.No.100 in OA)
56. Ghanshyam Dass s/o Madan Lal
(S.No.101 in OA)
57. Brijmohan s/o Sh. Prakash Chand
(S.No.102 in OA)
58. R.C. Singhal s/o Sh. Birbal Dass
(S.No.103 in OA)
59. Surjeet Singh s/. S. Gopal Singh
(S.No.104 in OA)
60. Shyam Lal Sachdeval S/o Sh. Narain Dass
(S.No.105 in OA)
61. Charan Dass Bhatia s/o Sh. Lal Chand
(S.No.106 in OA)
62. S.L. Shukla s/o Sh. Kailash Nath
(S.No.107 in OA)
63. Krishan Kumar Nandwani
W/o Sh. Basidhar Nandwani
(S.No.108 in OA)
64. G.L. Narula s/o Karam Chand Narula
(S.No.109 in OA)
65. Narinder Mohan s/o Arurchand Mehta
(S.No.110 in OA)

All working NTR Tax Building,
Eastern Court, New Delhi. ... Petitioners

(By Advocate Sh. Ranbir Yadav)

-Versus-

1. Hon. Sh. H.P. Modi
Secretary of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Hon. Sh. T.K. Sampat Kumar
(C.G.M.) Kidwai Bhawan,
New Delhi.
3. Sh. O.P. Arya,
Director (Telegraph) Service,
NTR Tax Building, Eastern Court,
New Delhi. ... Respondents

(By Advocate Sh. E.X. Joseph, Sr.Counsel with
Ms. Jasmine Ahmed)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)
CP-222/96 in OA-1310/95

The case of the petitioner is that the orders of this Tribunal dated 19.01.96 have not been implemented. This Tribunal had directed that the respondents shall hold a review D.P.C. in accordance with their own letter dated 13.12.1995. After notice the respondents have filed their reply and says that they have substantially complied with the orders of this Tribunal.

The learned counsel for the respondents stated that the Tribunal vide its order dt. 7.7.92 had directed the respondents to review the entire case on the basis of the seniority and taking into consideration of the original Grade-IV. The learned counsel for the petitioner points out certain anomalies that have crept in substantially affecting some of the petitioners. We are of the view that these anomalies and mistakes might have been committed out of oversight but no remedy can be made available in contempt of court proceedings. Liberty is given to the petitioners to approach the respondents by way of a representation, and the respondents shall pass appropriate orders and communicate the same to the parties within two months of the filing of the said representation. Parties are also given liberty to approach this court thereafter to agitate any of their vested right, given in the judgement that still remains to be remedied.

CP-258/96 in OA-718/94

Since we have disposed of the connected C.P., this C.P. also is being disposed of in terms of our orders passed in CP-222/96 with an addition that the respondents may consider the the remaining petitioners against the vacancies still lying vacant.

The petitioners are given liberty to make a representation pointing out the anomalies, if any, to the respondents who may pass appropriate order on its within two months from the date of receipt of the same.

With the aforesaid observations, both the contempt petitions are disposed of. Notices issued are discharged.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(I)

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